GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA STARRED QUESTION NO. *236

TO BE ANSWERED ON THE 14TH DECEMBER, 2021/ AGRAHAYANA 23, 1943 (SAKA)

AMENDMENT IN REGISTRATION OF BIRTHS AND DEATHS ACT

†*236. SHRI RAKESH SINGH:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Government has any proposal for amendment in the Registration of Births and Deaths Act in the country and if so, the details thereof;
- (b) whether only the current and new data of births and deaths is proposed to be collected/compiled and if so, the details thereof;
- (c) whether the data prior to the year of implementation of the proposal is also proposed to be included and if so, the details thereof; and
- (d) if not, whether the Government proposes to include the data of earlier census to make the proposal/ exercise more effective and if so, the details thereof?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) to (d): A Statement is laid on the Table of the House.

-2-

STATEMENT IN REPLY TO LOK SABHA STARRED QUESTION NO.*236 FOR ANSWER ON 14.12.2021

(a): Following consultations with the concerned Union Ministries/Departments and all the State Governments/Union Territories, a draft amendment to the Registration of Birth & Death (RBD) Act, 1969 was placed in public domain from

18.10.2021 to 02.12.2021 for comments.

(b) & (c): The registration of birth and death is mandatory under the RBD Act, 1969 and the Chief Registrar is mandated to publish a statistical report on the registered births and deaths during the year. The draft amendment includes a provision for maintaining a unified database of civil registration records at State level and for integration with the database at national level.

(d): There is no such proposal.
